

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 5744 of 2020

Jitendra Kumar Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Abhay Kumar Chaturvedi, Advocate

For the Opposite Party : Mr. Rajendra Ram Ravidas, A.P.P.

2/10.09.2020 Heard the parties.

So far as defect nos. 4 & 5 (e) are concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalises. As regards, rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Sadar P.S. Case No. 82 of 2020.

It has been alleged that the informant was shot at by unknown persons. It appears that 5 persons including the petitioner were apprehended and all have confessed and the implication of the petitioner appears to be on the basis of self-confession as well as confession of other accused persons. Charge-sheet has been submitted in the present case and the petitioner is in custody since 17.04.2020.

In view of the fact that there is no other material except the confessional statement as noted above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Chatra in connection with Sadar P.S. Case No. 82 of 2020.

(Rongon Mukhopadhyay, J)